

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:1202  
ANSWERED ON:13.08.2013  
ALLOTMENT OF KEROSENE TO FISHERMEN  
Karunakaran Shri P.

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the Union Government has received a request from the State Government of Kerala for special allotment of kerosene to the fishermen;
- (b) if so, the details thereof; and
- (c) the time by which the kerosene quota is likely to be allocated to various States including Kerala?

**Answer**

THE MINISTER OF STATE FOR AGRICULTURE AND FOOD PROCESSING INDUSTRIES (Dr. CHARAN DAS MAHANT)

(a) to (c) : A request was received in the Department of Animal Husbandry, Dairy and Fisheries from the Government of Kerala on 16th January, 2013 for allocation of a sufficient quantity of kerosene for operation of fishing vessels. This request was examined in consultation with Ministry of Petroleum & Natural Gas and it was clarified that the Central Government allocates subsidized Superior Kerosene Oil (SKO) for distribution under Public Distribution System(PDS) for the purpose of cooking and lighting only. Any separate SKO allocation for the fishing sector within the State is to be adjusted by the concerned State Government within its overall SKO allocation. However, demand for fishing sector can be met by additional allocation at non-subsidized rate to the State of Kerala which is supplied by the oil marketing company.

Subsequently, the Ministry of Petroleum and Natural Gas had on 21st August, 2012 issued an order in this regard, which states that States/Union Territories (UTs) require SKO from time to time on emergency basis or for special occasions. The order further stipulates that each State/Union Territory will be able to draw an allocation of one month's quota of PDS Kerosene at non-subsidized rates (inclusive of excise/custom duty/taxes and excluding under/recovery/ fiscal subsidy) during each Financial Year for special needs such as natural calamities, religious functions, fisheries, various 'yatras', 'melas' etc. This allocation will lapse at the end of that particular Financial Year. This SKO quota can be drawn by States/UTs in installments without referring the matter to Ministry of Petroleum & Natural Gas, Government of India. The State Level Coordinator will be empowered to release this Kerosene on the request from the concerned State/UT. States/UTs may seek further additional allocation of non-subsidized SKO from the Ministry of Petroleum & Natural Gas after exhausting this one month's quota.